NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 21.06.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.38/ 2017	-	Admi-ssion	241/242	Dr. Ujwala N. Jagdale @ujwala S.Disle Vs Glen Loren Plantations(Pvt.) Ltd., & Others.

Ĺ			Plantations(PVt) Ltu., & Others.
SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO	wном	SIGNATURE
	Aform Hollown	i Patitio	Bel	
	Senior Advocations Mr. Sajam Por		mi	mnkueh
	Mr. Manu K			Park
3.	Ms. Priyanko	z M.P.		1 300
f .	Ms. Sheisht	i Widge		
5 .	Mr. Pratibl	ramy Sengh		
	Kharola			
6)	Schlor Advoca An Anant Mas GR. VBNKATE	ndgi gR	-40	
) Vikram Unni for JUST (141	R1 & R3	W
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Counsel for petitioner is present. Shri G.R. Venkatesh Murthy filed vakalat for R-4. M/s. Just Law filed vakalat for R-1 to R-3. Counsel for R-4 filed preliminary objections. Counsel for respondents filed affidavit of R-2 who is the Director of R-1 company, stating that a resolution was passed by the EGM today, i.e., on 21.06.2017 removing the petitioners and R-4 as Directors of the Company and further gave an undertaking in the affidavit that the said resolution will not be implemented without the leave of the Tribunal. Affidavit copies have been served on the counsels appearing for the petitioner as well R-4.

Since the respondents, by way of affidavit through 2nd respondent gave undertaking that resolution passed in the EGM removing the petitioner and R-4 as Directors of the 1st respondent company will not be implemented. The same is taken on record and the respondents are directed not to implement the said resolution passed in the said EGM until further orders.

Meanwhile, respondents No.1 to 3 to file detailed objections for the interim relief sought by the petitioner.

List it on 24.07.2017. Counsel for R-4 reported that R-4 is present in person in the Tribunal, The Tribunal recorded the presence of R-4. Counsel for petitioner also reported that petitioner is also present in person and her physical presence is also recorded.

MEMBER (J)

MEMBER (T)